



2026:AHC:126806

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 17400 of 2026

Julfeekar Ahmad And 3 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Mohd. Saeed Siddiqui, Rajvendra Singh

Counsel for Opposite Party(s) : Ashutosh Kumar Singh, G.A., Pramod Kumar Srivastava

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

List has been revised, none is present on behalf of informant.

Heard learned counsel for the applicants and learned AGA for the State-respondent and perused the record of the case.

The instant application has been filed seeking release of the applicants on bail in Case Crime No. 44 of 2026 under Sections 190, 191(2), 115(2), 352, 351(3), 324(4), 110, 117(3) BNS & Section 7 C.L.A. Act, Police Station- Sultanpur Ghosh, District- Fatehpur, during pendency of the trial in the court below.

Learned counsel for the applicant submitted that the applicants are absolutely innocent and have been falsely implicated in the present case due to some ulterior motive. It is next submitted that applicants are having no concern with the allegations levelled against them and they have not committed any offence as alleged by prosecution. It is next submitted that as per FIR, 21 named persons including applicants are said to have assaulted the informant side as a result of which, eleven persons are said to have received injuries. It is further submitted that there is a cross case to the present case and from the side of the applicants also four persons sustained injuries. It is next submitted that none of the injuries sustained to the injured is dangerous to life. It is next submitted that no specific role has been assigned to the applicants. It is next submitted that five co-accused namely Mohd. Farookh, Sahadat Ali, Lal Miyan, Niyamat Ali

and Qamaruddin have been released on bail by co-ordinate Bench(s) of this Court vide orders dated 4.6.2026 and 21.05.2026 passed in Criminal Misc. Bail Application Nos. 18351 of 2026 and 17607 of 2026 respectively and case of applicants is not distinguishable from them. He next submitted that applicant no.1 is languishing in jail since 26.03.2026 while applicant nos. 2-4 are languishing in jail since 25.04.2026. It is also submitted that the applicants undertake that they will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

The prayer for bail has been vehemently opposed by learned A.G.A.

Keeping in view the nature of the offence, evidence, complicity of the accused, severity of the punishment, and submissions of learned counsel for the parties, this Court is of the view that the applicants are entitled to be enlarged on bail during the pendency of the trial.

Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

Let applicants, **Julfekar Ahmad, Mohd. Gufran, Mohd. Imran and Mohd. Aslam** be released on bail in the aforesaid case on his executing a personal bond and furnishing two sureties each in the like amount to the satisfaction of the court concerned subject to the following conditions:-

- i. The applicants will continue to attend and co-operate in the trial pending before the court concerned on the date fixed after release.
- ii. They will not tamper with the witnesses.
- iii. They will not indulge in any illegal activities during the bail period.

It is further directed that the identity, status and residence proof of the sureties be verified by the authorities concerned before they are accepted.

In case of breach of any of the above conditions, the trial court will be at liberty to cancel the bail.

It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 11, 2026

KK Patel